

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 19th of October, 2023

S.O 540 In exercise of the powers conferred as contained in sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the below mentioned officers to be the Executive Magistrate of the first class, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction as shown against each:-

S.No	Name of the Officer S/Shri	Designation	Jurisdiction
1	Ajaz Ahmad	Deputy Custodian	Districts: Jammu/Samba/Kathua
2	Abdul Qayoom Qadri,	Deputy Custodian	Srinagar /Budgam/Ganderbal
3	Najeeba Athar	Deputy Custodian	Anantnag /Pulwama/ Kulgam /Shopian
4	Mansoor Ahmad Paul	Deputy Custodian	Rajouri
5	Javed Ahmad Parra	Deputy Custodian	Baramulla/Kupwara/ Bandipora
6	Manzoor Ahmad	Deputy Custodian	Udhampur/Reasi
7	Mufti Owais Ahmad	Deputy Custodian	Poonch

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW-Power/10/2023-10

Dated: -19 - 10-2023

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu/ Kashmir.
- 3) Secretary to Government, Revenue Department.
- 4) Custodian General, J&K, Jammu. This is with reference to letter No. CG(EP) 1511-12/2023 dated 13-10-2023.
- 5) Concerned Officers ..(All)
- 6) General Manager, Government Press, Srinagar/Jammu for publication in an extra ordinary issue of the Government Gazette.
- 7) SO section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website

(Shamim Ahmad Wani)
Senior Law Officer
Department of Law, Justice and P.A